

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.222
CP 25 of 2020

Proceedings under Section 241 of Co.Act,2013

IN THE MATTER OF:

Madhuben Prabhuhai Patel & Ors
V/s
Prachi Industries Ltd & Anr

.....Applicant

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurin Mehta, Advocate a/w.
: Mr. Krishal Patel, Advocate
For the Respondent : Mr. Rajiv Chawla, Advocate for
: Mr. Arjun Sheth, Advocate

ORDER

(Hybrid Mode)

Learned Counsel for both sides submitted that today they have no objection if the matter is referred to the mediation or the appointment of an independent mediator by the Bench. Let an affidavit to this effect be filed by the sides, within a period of three days by exchanging each other.

Re-list on 04.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)